CONSTITUTION (AMENDMENT) BILL.

Bills Introduced

(Amendment of articles 330 and 332)

SHRI SURAJ BHAN (Ambala): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR DEPUTY-SPEAKER: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SURAJ BHAN: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 335)

SHRI SURAJ BHAN (Ambala): 1 beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is. Z

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SURAJ BHAN: Sir, I introduce the Bill.

BIHAR ATOMIC AUTHORITY BILL

SHRI RAMAVATAR SHASTRI (Patna): I beg to move for leave to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic power plant in Bihar and for matters connected therewith.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic power plant in Bihar and for matters connected therewith."

The motion was adopted.

SHRI RAMAVATAR SHASTRI Sir. I introduce the Bill.

SALARY, ALLOWANCES AND PEN-SION OF MEMBERS OF PARLIA-MENT (AMENDMENT) BILL*

(Amendment of section 8A)

भी भगवत का आजाद (भागलपुर) : उपाध्यक्ष महोदय, मैं संसद ''सदस्य वेतन, भत्ता और पेन्हान अधिनियम, 1954 का और संशोधन करने वाले विधेयक को **प्रःस्थापित करने की अनुमति चाहता ह**ूं।

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954".

The motion was adopted.

भी भागवत का बाजादः मैं विधेयक की ष्रःस्थापित करता हुं।

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL.

(Omission of section 80)

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

MR. DEPUTY-SPEAKER: The question is:

^{*}Published in Gazette of India Ex traordinary Part II, Section 2, dated **8-8-8**0.

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

SHRI BAPUSAHEB PARULEKAR: 1 introduce the Bill.

CONSTITUTION (AMENDMENT) BILL.

(Substitution of article 54 and amendment of articals 55, 81, etc.

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF MADHU DANDAVATE: Sir, I introduce the Bill.

COMPULSORY PURCHASE OF SURPLUS AGRICULTURAL COMMODITIES BILL*

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for the compulsory purcharse of the surpiuses of agricultural commodities by the Government.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the com-

pulsory purchase of the surpluses of agricultural commodities by the Government.*

The motion was adopted.

SHRI P. RAJAGOPAL NAIDU: Sir, I introduce the Bill.

BLIND PERSONS (EMPLOYMENT) BILL*

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill to provide for employment to blind persons and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bili to provide for employment to blind persons and for matters connected therewith or incidental thereto."

The motion was adopted.

PROF. MADHU DANDAVATE: Sir. I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment Eighth Schedule)

PROF. NARAIN CHAND PARA-SHAR (Hamirpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduced a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. NARAIN CHAND PARA-SHAR: Sir, I Produce the Bill.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 8-8-80.